

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA 'SMC' BENCH KOLKATA
BEFORE SHRI S.S. GODARA, HON'BLE JUDICIAL MEMBER
[THROUGH VIRTUAL COURT]**

ITA No.63/Kol/2021
Assessment Year:2006-07

SHREE BALAJI MARBLES 86/2C, Topsia Road, Kolkata – 700 046.	बनाम / V/s.	ITO, Ward – 29(1), Kolkata
PAN No.ABDFS 5249 P		
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

अपीलार्थी की ओर से/By Appellant	None
प्रत्यर्थी की ओर से/By Respondent	Shri Jayanta Khanra, JCIT, Sr. DR

सुनवाई की तारीख/Date of Hearing	12-04-2021
घोषणा की तारीख/Date of Pronouncement	12-04-2021

आदेश /ORDER

This assessee's appeal for assessment year 2005-06 arises against the Commissioner of Income-tax (Appeals) -5 Kolkata order dated 01.11.2018 passed in case No. 328/CIT(A)-5/Ward-29(1)/18-19/Kol involving proceedings u/s 143(3) of the Income Tax Act, 1961; (in short 'the Act').

2. I notice at the outset that the assessee has filed his petition dated 12.04.2021 stating to have already availed settlement benefit under the Direct Tax Vivad Se Vishwas Scheme 2020. He has further filed Form – 3 to this effect which has not been rebutted from the Revenue side.

3. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in open court on 12/04/2021.

Sd/-
(S. S. GODARA)
JUDICIAL MEMBER

Kolkata; Date: 12/04/2021
Biswajit, Sr. PS

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant- Shree Balaji Marbles.
2. प्रत्यर्थी/Respondent- ITO, Ward – 29(1), Kolkata.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण / DR, ITAT,
6. गार्ड फाइल / Guard file.

//True copy//

By order/आदेश से,

Assistant Registrar/DDO
ITAT, Kolkata